

Annexure - 4													
Name of the Corporate Debtor: Neo Capricorn Plaza Private Limited (CIN: U55102MH2004PTC187649)													
Date of Commencement of CIRP: 08/07/2025, List of Creditors as on: 07/08/2026													
Unsecured financial creditors (other than financial creditors belonging to any class of creditors)													
Sl.No.	Name of Creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claims	Amount of Claim Not Admitted	Amount of Claims under Verification	Remarks, if any
		Date of claim Received	Amount of claims received	Amount of claims admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% Share in Total Amount of Claims Admitted				
1	Anita D. Raheja	22-07-2025	12,01,28,635	30,00,000	Dues of Related Party	-	-	Yes	-	-	12,01,28,635.00	-	Refer Note 1 below
2	Kanyakumari Builders Private Limited	22-07-2025	24,36,717	4,40,000	Dues of Related Party	-	-	Yes	-	-	24,36,717.00	-	Refer Note 1 below
3	Congo Developers And Traders Private Limited	22-07-2025	18,18,69,350	6,79,83,000	Dues of Related Party	-	-	Yes	-	-	18,18,69,350.00	-	Refer Note 1 below
4	Pebblebay Developers Private Limited	22-07-2025	1,29,42,71,820	33,93,80,000	Dues of Related Party	-	-	Yes	-	-	1,29,42,71,820.00	-	Refer Note 1 below
5	Deepak Raheja	22-07-2025	2,19,28,64,519	70,08,69,949	Dues of Related Party	-	-	Yes	-	-	2,19,28,64,519.00	-	Refer Note 1 below
6	SEP Energy Private Limited	25-07-2025	47,68,878	47,68,878	Unsecured Loan	-	-	No	0.05%	-	-	-	-
7	Advantage Raheja Hotels Private Limited	27-01-2026	1,83,28,000	-	Dues of Related Party	-	-	Yes	-	-	1,83,28,000.00	-	-
	TOTAL		3,81,46,67,919	1,11,64,41,827		-	-	-	0.05%	-	3,80,98,99,041	-	-
General Notes:													
1	The claims submitted by Mrs. Anita D. Raheja, Mr. Deepak B. Raheja, Kanyakumari Builders Private Limited, Pebblebay Developers Private Limited and Congo Developers And Traders Private Limited have been revised pursuant to the order dated July 08, 2026 passed by the Hon'ble NCLT, Mumbai Bench in IA(I.B.C.) No. 2301 of 2026 , filed by the aforesaid applicants/creditors challenging the rejection of their claims, read with the order dated July 15, 2026, passed in C.P. (IB) No. 290/MB/2023 . In accordance with the directions contained in the aforesaid orders, the claims of the said creditors have been partially admitted to the extent of the amounts reflected as outstanding against the respective claimants in the books of account/financial records of the Corporate Debtor as at March 31, 2025 . Accordingly, the revised amounts of claims admitted and not admitted have been duly reflected in this updated List of Creditors.												
2	The claims submitted by the claimants have been verified on the basis of the documents and information furnished by the respective claimants and the records/information presently available with the Resolution Professional.												
3	Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.												
4	Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.												